

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

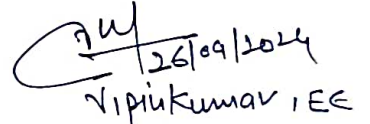
Original Application No. 248/2024

IN THE MATTER OF:-

News item titled, "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.

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26/09/2024
Nipin Kumar, IEE

Regional Officer,
Haryana State Pollution Control Board, Nuh

Date: 26.09.2024

Filed By



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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 248/2024

IN THE MATTER OF:-

News item titled, "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.

**Reply on behalf of Respondent No. 4 i.e Haryana
State Pollution Control Board**

Most Respectfully Showeth:-

1. That this Hon'ble Tribunal took cognizance of News item published in Hindustan Times dated 10.02.2024 entitled "Six vehicles used in illegal sand mining seized in Haryana's Nuh" and vide notice dated 02.03.2024, it has been put into notice about listing of present matter on 19.03.2024 for appearance of Noticees including the answering Noticee No. 4.
2. That the answering respondent has filed reply dated 04.07.2024, contents of which may kindly be treated as part and parcel of the present report as those are not being repeated herein for the sake of brevity.

3. That this Hon'ble Tribunal considered the report dated 04.07.2024 and passed the order dated 05.07.2024, relevant portion of the order dated 05.07.2024 is being reproduced as under:

"3. Fresh report has been filed by District Magistrate, Nuh on 04.07.2024. Said report gives the details of FIRs and persons against whom FIRs have been registered which do not disclose the names of the persons responsible for illegal mining nor does it disclose any action by competent authority for imposition of environmental compensation.

4. Learned Counsel for respondents seeks six weeks time to file proper report responding to the above issues."


4. That a separate report is being filed by the District Magistrate, Nuh apprising about the action taken w.r.t six vehicle seized by police along with the current status of investigation in FIR's lodged in the matter. Investigation is yet to conclude by Police Department regarding persons behind the illegal mining.

5. That in respect of the Environment Compensations as per order dated 19.02.2020 passed by this Hon'ble Tribunal in MA No. 16/2020 in OA No. 44/2016 as mentioned in FIR itself, it is submitted that as per Standard Operating Procedure (SOP) for

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Imposition and Realization of Environmental Damage Compensation in case of transportation of illegally mined mineral the mining department is to recover the penalty amount. It is noteworthy to mention here that as per order dated 19.02.2020 passed by this Hon'ble Tribunal in MA No.16/2020 in OA No.44/2016, vehicles or any other equipment's used for illegal mining can be released only after payment of amount as mentioned in para no.5 of said order.

6. That Environment Compensation for illegal mining shall be got assessed jointly by Mining Department and Haryana State Pollution Control Board after identification of land exposed to illegal mining falling in territory of State of Haryana, under the FIRs mentioned above, against the persons identified as responsible for it.

 26/09/2024

Jipiy Kumar, EE

Regional Officer,

Haryana State Pollution Control Board, Nuh

Date: 26.09.2024

Place: Nuh